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LOK SABHA

Thursday, 10th March, 1955.

The Lok Sabha met at Eleven of the Clock.

[Mr. SPEAKER in the Chair.]

QUESTIONS AND ANSWERS

(See Part I)

12 NOON.

PAPERS LAID ON THE TABLE

LETTERS BETWEEN GOVERNMENTS OF INDIA AND U. K. ON TRANSFER OF LIABILITY REGARDING PAYMENT OF STERLING PENSIONS.

The Minister of Finance (Shri C. D. Deshmukh): I beg to lay on the Table copies of the letters exchanged between the Government of India and the Government of United Kingdom on the subject of the transfer of the liability in regard to the payment of sterling pensions. (See Appendix IV, annexure No. 38.)

ELECTION TO COMMITTEE

CENTRAL ADVISORY COMMITTEE OF NATIONAL CADET CORPS

Mr. Speaker: I have to inform the House that the following Members have been elected to serve on the Central Advisory Committee of the National Cadet Corps.

1. Pandit Sheo Narayan Fotedar.
2. Shri Choithram Partabrai Gidwanj.

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DEMANDS* FOR GRANTS FOR 1955-56—RAILWAYS

Mr. Speaker: I would like to know what procedure the House would like to adopt. Are all the Demands to be placed simultaneously or are they to be placed one after another?

Several Hon. Members: All the Demands together.

Mr. Speaker: That will mean that we shall have to allot some time for general discussion on all Demands, and then, if the House so likes—it is not compulsory—we can go to the cut motions.

Shri Nambiar (Mayuram): We have finished Demand No. 1 and we have got the other Demands and for all Demands we have not got cut motions. Only for certain Demands we have cut motions. So, we can put all those Demands which have got cut motions and discuss them, and then we can pass on to the rest.

Mr. Speaker: Yes but even then, there is the question about the allocation of time for a general discussion of Demands in respect of which there are cut motions. That allocation of time will be necessary if you desire to have a general discussion.

Shri Nambiar: Not necessary.

Mr. Speaker: Then, that means if no time has to be reserved for general discussion and the Demands in respect of which there are cut motions should be placed straightway to be taken with the cut motions, we proceed with the discussion of the cut motions only. That is how it will happen. So, I shall now place before the House all the Demands in respect

*Moved with the recommendation of the President.